

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 201  
IB-70/ND/2021**

**IN THE MATTER OF:  
M/s. N. K. Jain and Co.**

**...PETITIONER**

**Vs.**

**M/s. Emaar India Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**


**Order delivered on 16.04.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:  
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

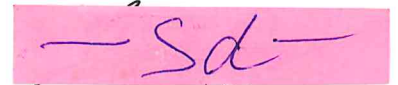
**For the Petitioner/Operational creditor :Mr. Akshay Srivastava, Advocate.  
For the Respondent/Corporate debtor :Mr. Divyam Agarwal and Mr.  
Pallavi Kumar, Advocates.**

**ORDER**

Heard the submissions made by the Ld. Counsel for the operational creditor. Ld. Counsel for the corporate debtor is also present. Ld. Counsel for the operational creditor has prayed for grant of time for filing the rejoinder. A week days' time has been granted. Post the matter to **10<sup>th</sup> May, 2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**